

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 23925 OF 2020**

**Between:**

Bayazeed Talha Mohsin, S/o Ayesha, Age: 20 years, Occ. Student, R/o. Noor Colony, Thodga Road, Ahmedpur Town, Latur, Maharashtra.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana, rep. by its Registrar,
3. Convener MBBS/BDS, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ or Direction preferably Writ of Mandamus, declaring the action of the respondent nos. 2 and 3 in not considering the request of the petitioner to receive the application for admission into management quota seats (B/C category/NRI) in private unaided, non minority, minority medical colleges, private unaided non minority dental colleges, army dental college for MBBS, BDS courses for the academic year 2020-21 issued by the respondent no.3 as illegal, arbitrary and violative of principles of natural justice and consequently direct the respondent nos. 2 and 3 to receive and consider the application of the petitioner pursuant to the said notification for the academic year 2020-21.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent nos. 2 and 3 to receive and consider the application of the petitioner for admission into Management quota seats under B and C category in private unaided, non minority, minority medical colleges, private unaided non minority dental colleges, army dental college for MBBS, BDS courses for the academic year 2021-21, pending disposal of the writ petition in the interest of justice.

**Counsel for the Petitioner: SRI M. MURALI KRISHNA FOR  
SRI M. M. M. SRINIVASA RAO**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 & 3: SRI A. PRABHAKAR RAO,  
S.C. FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.23925 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M.Murali Krishna, learned counsel appears for  
Mr. M.M.M.Srinivasa Rao, learned counsel for  
the petitioner.

Mr. P. Shravan Kumar Goud, learned Government  
Pleader for Medical, Health and Family Welfare appears for  
respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for  
Kaloji Narayana Rao University of Health Sciences  
(hereinafter referred to as 'the University') appears for  
respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that on  
account of efflux of time, the issue involved in the Writ  
Petition has been rendered academic.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

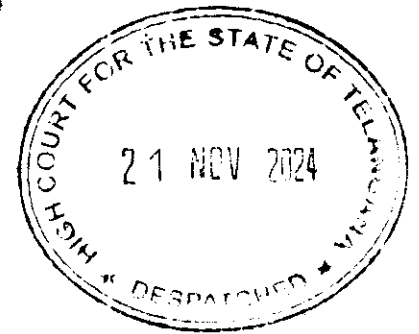
To,

1. One CC to SRI M. M. M. SRINIVASA RAO, Advocate [OPUC]
2. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
3. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

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**HIGH COURT**

**DATED:18/10/2024**



**ORDER**

**WP.No.23925 of 2020**

**DISMISSING THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS**

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